

**FORM A
PUBLIC ANNOUNCEMENT**

[Under regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution process for Corporate Persons) Regulations, 2016]

For the attention of the creditors of **UTHARA FASHION KNITWEAR LIMITED**

S.No	Relevant Particulars	
1.	Name of corporate debtor	UTHARA FASHION KNITWEAR LIMITED
2.	Date of incorporation of corporate debtor	23/09/1993
3.	Authority under which corporate debtor is incorporated/registered	REGISTRAR OF COMPANIES COIMBATORE
4.	Corporate identity number / limited liability identification number of corporate debtor	U18101TZ1993PLC004607
5.	Address of the registered office and principal office (if any) of corporate debtor	57, ELANGO STREET, MAHALINGAPURAM, POLLACHI-2, COIMBATORE DIST. TAMILNADU.
6.	Insolvency commencement date in respect of corporate debtor	21/11/2019 (Order Copy received on: 29/11/2019)
7.	Estimated date of closure of insolvency resolution process	19/05/2020 (180 days from the date of commencement of resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	RAMAKRISHNAN SADASIVAN IBBI/IPA-001/IP-P00108/2017-18/10215
9.	Address and email of the interim resolution professional, as registered with the Board	RAMAKRISHNAN SADASIVAN New No.28 Old No.22, Menod Street, Purasawalkam, Chennai – 600 007 Email id : sadasivanr@gmail.com
10.	Address and email to be used for correspondence with the interim resolution professional	RAMAKRISHNAN SADASIVAN New No.28 Old No.22, Menod Street, Purasawalkam, Chennai – 600 007 Email id : sadasivan.irp@gmail.com
11.	Last date for submission of claims	13/12/2019 (14 days from the date of appointment of IRP – Order received by IRP on 29/11/2019)
12.	Classes of creditors , if any under clause (b) of sub-section (6A) of section 21 , ascertained by the interim resolution professional	Name of the class (es) : Nil
13.	Names of Insolvency Professionals identified to act as authorized Representatives of Creditors in a class (Three names of each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at :	https://ibbi.gov.in/home/downloads (under Insolvency Resolution Process for Corporate Person) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of a corporate insolvency resolution process of **UTHARA FASHION KNITWEAR LIMITED** on 21/11/2019. (Order Copy received on: 29/11/2019)

The creditors of **UTHARA FASHION KNITWEAR LIMITED** are hereby called upon to submit a proof of their claims on or before **13/12/2019** to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

R. Sadasivan

Place : Chennai
Date : 30/11/2019

RAMAKRISHNAN SADASIVAN
Interim Resolution Professional
IBBI/IPA-001/IP-P00108/2017-18/10215

